DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF JUSTICE ENTERPRISES LIMITED
Registered Office Flat No. 13, C-14, Sector No. 11, Gurgaon, 122001, Haryana
Tel.: 0124-4091300
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Website: www.justiceenterprises.in


I. A. INFORMATION ABOUT THE ACQUIRER -MR. SHUBHAL GOEL

A. Name of the Acquirer: Mr. Shubhal Goel

B. Residential Address of the Acquirer: The Acquirer has an office at 501-505, Office Suites Walkway, Nainital Road, Haldwani, PO Kathdogam, Uttarakhand - 263126. The details of the office at which the Acquirer can be contacted, if any, are as follows:

C. DETAILS OF THE OPEN OFFER:

C.6. II. BACKGROUND TO THE OFFER

As per Regulations 26(6) and 26(7) of SEBI (SAST) Regulations, the Board of Director of the Target Company will constitute such committee as it may consider fit to consider and advise the Board on the terms and conditions of the Offer and consequently on the feasibility of the Offer. The Board of Director of the Target Company will also have the power to effect such changes in the terms and conditions of the Offer as it may deem fit and the Target Company will also have the power to effect such changes in the terms and conditions of the Offer as it may deem fit.

III. SHAREHOLDING AND ACQUISITION DETAILS

A. The total fund requirement for the Open Offer (assuming full acceptances) i.e. for the acquisition up to 3,83,022 (Three Lacs Eighty Three Thousand Twenty Two) Equity Shares at a price of INR 10.00/- (Indian Rupees Ten Only) constituting 26.00% of the Expanded Share Capital of the Target Company, payable in cash, in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, is Rs. 383,022,000/- (thirty-eight lakhs thirty-two thousand two hundred). The Target Company will bear all the expenses incurred in the Open Offer.

B. The Share Capital of the Target Company to 10,75,334 (Ten Lacs Seventy Five Thousand Three Hundred and Thirty Four) equity shares of face value Rs. 10/- each was issued and fully paid up on July 19, 1973.

C. All shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective choices at the time of making of the Offer. In case of shareholders who are holders of equity shares for which delivery of shares has not been made or has been made provisionally at the time of the Offer, the delivery of shares will be made in respect of such equity shares at the time of update of the offer. The delivery of shares will be made in respect of such equity shares at the time of update of the offer. The delivery of shares will be made in respect of such equity shares at the time of update of the offer.

D. The Share Capital of the Target Company, payable in cash, in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations

E. The Shareholders of the Target Company, who tender their Equity Shares under the Open Offer, will be paid the consideration specified above in cash, in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.

F. The consideration paid for the Equity Shares under the Open Offer is Rs. 10.00/- per Equity Share.

G. The holder of the Equity Shares of the Target Company will be paid the consideration specified above in cash, in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.

H. The Holder of the Equity Shares of the Target Company will be paid the consideration specified above in cash, in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.

I. The Total Number of Equity Shares of the Target Company, the Offer for which is being made, is 3,83,022.

J. The Consideration paid for the Equity Shares under the Open Offer is Rs. 10.00/- per Equity Share.

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